NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/02/2018 AT 10.30 AM

| NATIONAL COMPANY LAW TRIB | UNAL, HELD ON 07/02/2018 AT 1 | NAI BENCH, CHENNAI 10.30 AM |
|---|--|--------------------------------|
| PRESENT: SHRI Ch. N | MOHD SHARIEF TARIQ, MEMB | ER-JUDICIAL |
| APPLICATION NUMBER | : CA/58/IB/2018 | |
| PETITION NUMBER | : CP/531/ (IB)/CB/2017 : SRI MAHARAJA OIL IMPORTS & EXPORTS INDIA PVT LTD & IOB | |
| NAME OF THE PETITIONER(S) | | |
| NAME OF THE RESPONDENT(S) | : INDIAN OVERSEAS BANK | |
| UNDER SECTION | : 33(1)(a),33(2),34(1) | |
| S.No. NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
| | REPRESENTATION BY WHO | OM |
| P. H. ARDVIND PANDIAN FOR RJISKI GANESH | For Resport No 2. | HS-9-C |
| R. RAGHAVENDRAN | - RP | My |
| P. Glayalias Rumas V.M. KARTHER. | for financial Occolity | Vin Capelle |
| Romaligan Alsociates B. Dhanaraj - | Lu Rp - | & handraj |
| | | |

ORDER

RP along with his Counsel present and filed CA/58/IB/2018 in CP/531/IB/2017 under section 33(1)(a), 33(2) and 34(1) of IBC, 2016 inter alia praying therein for passing an order for liquidation of the Corporate Debtor. At this stage, Counsel for M/s. Samidurai Agro Industries LLP (in short LLP) submitted that his client vide its letter dated 29.01.2018 requested the RP to consider their request for resolution plan. The RP has taken the same into consideration and given the reply on 30.01.2018 wherein under para 2 of the reply it has been stated that the Applicant firm was established only on 02.01.2018 which has one lakh capital and the request has been made without furnishing any evidence of its capability to bring funds for any resolution plan.

The request made by the LLP is not disclosing its capability to come up with any suitable resolution plan. However, the same has already been considered by the RP and rejected. For the reasons, the submissions of the Counsel for the LLP stand rejected.

Heard the RP and his Counsel on the prayers i.e., (a), (d) and (e) made in CA/58/IB/2018. To the extent of the said prayers, the matter is **reserved for order**.

As to the issue involved in CA/26/2017 and CA/35/2017, Counsel for Mr. K. Paramasivam is directed to file counter before next date of hearing. Matter is posted for arguments in relation to the prayers i.e., (b) and (c). Put up on 21.02.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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